Secretary of the GoK to work out the modalities of the transfer, Department of Heavy Industry was represented on the Committee. Based on its deliberations, a tripartite Memorandum of Understanding (MoU) was signed by the Government of India Department of Heavy Industry (DHI), Government of Kerala, Department of Industry and the Instrumentation Limited on 16.11.2018 defining the modalities of transfer of Palakkad Unit to the Government of Kerala as a going concern, with the approval of the competent authority.

After the signing of the MoU, while the required assessment of Net Asset Value (NAV) of the Palakkad Unit was underway, it was learnt that the High Level Committee had not taken into consideration the value of land owned by the Palakkad Unit, measuring 566.30 acres which was assigned on registry to Instrumentation Limited, Kota for the establishment of Precision Instrumentation Project at Pudussery Kerala under the Rules of Assignment of Government Land for Industrial Purposes dated 30.03.1964, which has material bearing on the transfer modalities. The value of this land owned by Instrumentation Limited has not yet been assessed.

## Automotive mission plan

- 873. SHRI TIRUCHI SIVA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
  - whether the vision under the Automotive Mission Plan has been achieved; (a)
- (b) whether the recommendations under the Automotive Mission Plan 2006-16 has been fully implemented to boost the automotive sector; and
- if not, the measures that have not been implemented and the reasons as to why they have not been implemented?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAKASH JAVADEKAR): (a) to (c) The Automotive Mission Plan (AMP) 2006-16 taken up jointly by Government of India and the India Automotive Industry has been largely successful in its endeavour to lay down the roadmap for development of the Industry. India has attracted significant quantum of investments from global and local OEMs as well as component manufacturers, exceeding the target of ₹ 1,57,500 crore. The Automotive Industry has achieved the target of incremental employment creation of 25 million jobs over the period. For the next decade 2016-26, another Automotive Mission Plan, 2026 has also been finalized jointly by the Government of India and Indian Automotive industry. Automobile Industry has made significant achievements in developing designing and manufacturing capability in the country. India has now emerged from just an automobile producing hub to designing and development hub as well.

## Contribution of automotive sector to GDP

- 874. SHRI TIRUCHI SIVA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) the contribution of the four wheeler passenger vehicle automotive industry to the Gross Domestic Product (GDP) from the years 2010-11, 2011-12, 2012-13, 2013-14, 2014-15, 2015-16, 2016-17, 2017-18, 2018-19, in percentage; and
- (b) the contribution of the automotive sector as a whole, to the GDP from the years 2010-19, year-wise in percentage?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAKASH JAVADEKAR): (a) and (b) As per the Industry estimates, contribution of passenger vehicles to the Gross Domestic Product (GDP) has varied between 2.1% to 2.9% and the contribution of the Automotive Sector as a whole to GDP has varied between 6.0% to 7.2% from 2010-11 to 2018-19.

## Ban on TV channels

- 875. SHRI SUSHIL KUMAR GUPTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- whether Government has received any complaint demanding a ban on some programmes shown on various TV channels; and
  - (b) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) and (b) All private satellite TV channels are required to adhere to the Programme and Advertising Code as prescribed under the Cable Television Networks (Regulation) Act, 1995. Ministry receives complaints against various TV channels regarding violation of these Codes and takes necessary action in cases of violation.